under different schemes is and as statement (See below)

(b) Central Assistance is provided to the State Government and the Non-Governmental

Organisations and therefore the assistance is not provided district-wise;

(c) Does not arise.

Statement

s.	Name of the Scheme	Funds released to the State Govt, of Assam		
No.		1995-96	1996-97	(Rs. 1997-98
				in lakhs)
1.	Research & Training	17.77	13.01	23.27
2.	SCA to TSP	1545.19	1524.71	1460.00
3.	First Proviso to Article 275(1)	315.00	315.00	305.00
4.	Second Proviso to Article 275(1)			
	of the Constitution	13.33	13.33	13.33
5.	Boys Hostel for STs	_	16.00	16.00
6.	Girls Hostel for STs	3.03	19.00	16.00
7.	Grants-in-aid Scheme for N.G.O. for tribals	15.10	9.09	75.38
8.	Vacational Training Centre	64.895	23.785	40.00

Refusal of SC/ST/OBC Certitifcate to Tamil Nadu

4377. SHRI R SOUNDARARAJAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government are aware that people who have settled in other States for generations are refused SC/ST and OBC certificates since their castes are not included in the lists of the States to which they have migrated;
- (b) whether Government 're aware that thousands of Tamils living in Mumbai and New Delhi are refused SC/ST/OBC certificates for these very reasons; and
- (c) will Gevernment bring a Constitution Amendment to protect the interests of such migrants?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c): Under the existing instructions, inter-State SC/ST/OBC migrants are entitled to obtain social status certificates irrespective of whether the caste/tribe/class in question is scheduled or not in relating to the migrated State/UT. Therefore constitutional amendment is not needed in this matter.

Filling up ol[Posts in the Punjab Wakf Board

4378. SHRI MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased. to state:

- (a) whether in Punjab Wakf Board the posts of Regional Officers/Ex. Officer/Sr. Regional Officer were created and filled up in surreptitious and non-transparent manner, in contravention of the wakf Act, 1995;
 - (b) if so, the details in this regard; and
- (c) the action taken/being taken to undo the wrongs done and to fix the responsibility and with what results, so far?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) Under section 99(2)(b) of the Wakf Act, 1995 all the powers of a Board Vest in an Administrator during the Board's supersession. Since the Punjab Wakf Board is under supersession, all the adnjinistrative and financial powers vest in the Administrator of the Board. According to the information furnished by the Punjab Wakf Board, the Administrator created nine (9) posts of Regional Officers out of which six (6) posts were filled up by the Board vide their orders